

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

OA 2368/1999

(3)

New Delhi this the 26th day of July, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Chandra Bhan,
S/O Shri Hari Ram,
r/O H II/160, Madangir,
New Delhi-62

.. Applicant

(By Advocate Shri R.K. Shukla)

Versus

Union of India, through

1. Secretary,

Ministry of Finance, North Block,
New Delhi.

2. Revenue Secretary,

Ministry of Finance, North Block,
New Delhi.

.. Respondents

(By Advocate Shri Madhav Panikar)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J)

The applicant, who was working as casual labourer with the respondents and was terminated from service by them in 1991, has filed this application praying for a direction to the respondents to consider re-engaging him with consequential benefits.

2. The brief relevant facts of the case are that the applicant was engaged as casual labourer for six months in 1991 i.e. from 15.4.1991 to 15.10.1991. Thereafter it is an admitted fact that the applicant was terminated from service in 1991 and this O.A. has been filed after more than eight years of

18

termination of his services. The plea taken by Shri  Shri Madhav Panikar, learned counsel for the respondents that the OA is barred by limitation is correct, having regard to the provisions of Section 21 of the Administrative Tribunals Act, 1985. Shri R.K.Shukla, learned counsel has, however, submitted that as the applicant is poor and out of job, in case, the respondents need the services of casual labourers, he may also be considered.

3. Having regard to the above facts, in case the applicant applies for consideration for engagement as a casual labourer, the respondents may consider him in accordance with law. The fact that this OA is dismissed on the ground of limitation should not come in the way of consideration of applicant's case. No order as to costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

sk